

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 217 of 2010
And
Miscellaneous Application No. 410 of 2010
in OA/217/2010

Tuesday, this the 1st day of June, 2010

CORAM:

Hon'ble Mr. Justice K. Thankappan, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member

T. Mohandas, aged 50 years, S/o. Thomson Zacharias,
 Station Master Gr. I, (Deputy Station Manager/Operating),
 Southern Railway/Ernakulam Junction RS,
 Residing at : No. V/250, New Lane, Thottakkattukara Post,
 Alwaye-683 108, Ernakulam District.

Applicant

(By Advocate – Mr. Mohana Kumar for Mr. T.C. Govindaswamy)

V e r s u s

1. Union of India, represented by the General Manager,
 Southern Railway, Headquarters Office, Park Town P.O.,
 Chennai-3.
2. The Divisional Railway Manager, Southern Railway,
 Trivandrum Division, Trivandrum-695 014.
3. The Additional Divisional Railway Manager,
 Southern Railway, Trivandrum Division, Trivandrum-695 014.
4. The Sr. Divisional Personnel Officer, Southern Railway,
 Trivandrum Division, Trivandrum-695 014.
5. The Secretary, Southern Railway Mazdoor Union,
 Trivandrum Division Office,
 Trivandrum-695 014.

Respondents

(By Advocate – Mr. Thomas Mathew Nellimootttil)

This application having been heard on 01.06.2010, the Tribunal on the
 same day delivered the following:

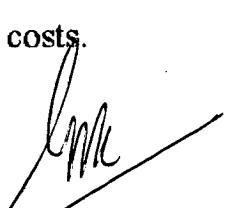


O R D E R

By Hon'ble Mr. Justice K. Thankappan, Judicial Member -

In the light of the subsequent events taken place in the Department, the grievance of the applicant are going to be set right rather meted out by the Department. Hence, in view of the above facts the applicant filed this Miscellaneous Application for withdrawal of the Original Application. Though an Original Application cannot be withdrawn legally as there is no provision for that, we see that this OA can be disposed of by directing the applicant to file a representation for getting his grievance redressed from the Department within one month from today. Ordered accordingly.

2. In view of the aforesaid the OA as well as the MA are disposed of. No order as to costs.


(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER


(JUSTICE K. THANKAPPAN)
JUDICIAL MEMBER

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